NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



T.C.P No. 54/(MAH)/2014

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES:

Mr. Gopal Ahuja

V/s.

M/s. Jaigopal Consultancy Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

24 Nikila Valdhan, Advocale

For R2 to R4

i/b Kanga 86

Abhije et B-Desni Achorate

1/b Prashant P. Kulkasni

the Petitioner

As per commiere of parties matter kept for withdrawal on 21/18

(ontd-, 2/-

ORDER

TCP 54/397-398/NCLT/MB/MAH/2014

For the parties have reported that settlement is likely to happen between them, at their request, list this matter on 2.1.2018, for filing withdrawal memo and consent terms.

Sd/-

V. NALLASENAPATHY Member(Technical)

Sd/-

M. K. SHRAWAT Member (Judicial)